

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
QUANTECO WORLD LIMITED
(Formerly known as : Suumaya Trans Logistics Limited)

RELEVANT PARTICULARS	
1. Name of corporate debtor	QUANTECO WORLD LIMITED (Formerly known as : Suumaya Trans Logistics Limited)
2. Date of incorporation of corporate debtor	29th May, 2021
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60200MH2021PLC361229
5. Address of the registered office and principal office (if any) of corporate debtor	Office No 4063, Second Floor, Rustomjee Eaze Zone Building, Goregaon Mulund Link Road, Goregaon West, Mumbai, Maharashtra, India- 400104
6. Insolvency commencement date in respect of corporate debtor	12th September, 2025
7. Estimated date of closure of insolvency resolution process	11th March, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Kumar Garg IBBI/IPA-002/IP-N00796/2019-2020/12560
9. Address and e-mail of the interim resolution professional, as registered with the Board	I-702A ,Ajnara Integrity Rajnagar Extension Ghaziabad, Uttar Pradesh -201017. Email id: deepakgarg07@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	7A, Atmaram House No.1, Tolstoy Marg, New Delhi-110001. Email id: cirp.gwp@gmail.com
11. Last date for submission of claims	28th September, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. a) Relevant Forms and b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://ibbi.gov.in/en/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court VI has ordered the commencement of a corporate insolvency resolution process of the **Quanteco World Limited** (Formerly known as : Suumaya Trans Logistics Limited) on 12th September, 2025.

The creditors of **Quanteco World Limited** (Formerly known as : Suumaya Trans Logistics Limited) , are hereby called upon to submit their claims with proof on or before 26th September, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.:N.A.

Submission of false or misleading proofs of claim shall attract penalties.

Date:14.09.2025
Place: New Delhi

Sd/-
Deepak Kumar Garg
Interim Resolution Professional
IBBI/IPA-002/IP-N00796/2019-2020/12560
For Quanteco World Limited
(Formerly known as : Suumaya Trans Logistics Limited) (in CIRP)

EAST COAST RAILWAY
e-Tender Notice No.: DYCEGSUWAT
ENGG2025008, Dated : 02.09.2025

NAME OF WORK: CONSTRUCTION OF ROB WITH (1X42 MTR COMPOSITE GIRDER + 4X24.0 MTR RCC T-BEAM GIRDER, INCLUDING BRIDGE APPROACHES WITH RE WALLS IN LIEU OF EXISTING MANNED LC- 447 AT KM: 786/3-5 BETWEEN SIGADAM-CHEEPURUPALLI STATIONS OF WALTAIR DIVISION IN EAST COAST RAILWAY.

Approx. Cost of the Work : ₹ 41,54,71,189.82, EMD : ₹ 22,27,400/-
Completion Period of the Work : 24 (Twenty Four) Months.
Tender Closing Date & Time : At 1500 hrs. of 07.10.2025.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website: www.ireps.gov.in

Note : The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Dy. Chief Engineer (GSU)/ Waltair
PR-106/C/25-26

Rajkot Nagarik Sahakari Bank Ltd. (Multistate Scheduled Bank)
Possession Notice (For Immovable Property)

R.O. & H.O.: "Arvindbhai Maniar Nagarik Sevalay", 150' Ring Road, Nr. Raiya Circle, Rajkot. Ph. 2555716

Whereas, The undersigned being the authorized officer of Rajkot Nagarik Sahakari Bank Ltd., H.O. Rajkot under the Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002 Section 13(2) and in exercise of powers conferred under the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19/08/2020 by Regd.A.D. Post and public notice on 10/10/2020 in Daily Newspaper "The Times Of India" and "Business Standard" calling upon the borrower (1) **Legal Heirs of Late Kothari Komal Virajbhai (2) Legal Heirs of Late Kothari Viraj Subhashbhai** to repay the amount mentioned in the notice being **Rs.16,49,223.00 (Rupees Sixteen Lacs Forty Nine Thousand Two Hundred Twenty Three Only)** and interest thereon due from 01/08/2020 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken possession of Property described herein below on 10/09/2025 through the Tehsildar & Executive Magistrate Kalyan, in pursuance of the Order **DL.07/03/2022** issued by the Additional District Magistrate Thane under section 14 of the SARFAESI Act-2002. The borrower in particular and the public in general is hereby cautioned not to deal with the following property and any dealing with this property will be subject to the charge of Rajkot Nagarik Sahakari Bank Ltd., Rajkot for an amount outstanding as on 31/08/2025, **Rs.27,09,735.00 (Rupees Twenty Seven Lacs Nine Thousand Seven Hundred Thirty Five Only)** + interest thereon due from 01/09/2025. The borrower's attention is invited to provisions of sub section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Description of Property

ALL THAT PIECE AND PARCEL of Flat No. 404, adms. 222 Sq.ft. carpet area, Fourth Floor of Building No. V-14 known as VINAYNAGAR BLDG NO. 14, Co-operative Hsg. Soc. Ltd. Situated at Opp. Pleasant Park Mira - Bhayander Road, Mira Road, Dist. Thane-400107, having Society Registration No. TNA/(TNA)/HSG/(TC)/28420/2015-2016, in the Survey No. 101/5, 223 (Pt) of Ghodbunder Village, Old Survey Nos. 13 & 80, New Survey No. 68 & 67 of Village - Mira, Tal. & Dist. Thane, within the limit of Thane-Bhayander Municipal Corporation acquired vide Regd. Sale Deed 1948 Dated 06/03/2018 in the Name of Kothari Viraj Subhashbhai and Kothari Komal Virajbhai.

Property Address :- Flat No. 404, 4th Floor, Building No. V-14, Vinay Nagar, Building No. 14, CHSL, Opp. Pleasant Park, Mira Road (East), Thane, Mumbai 401107 (Maharashtra)

Dt. 12/09/2025 Rajkot. Authorized Officer, Rajkot Nagarik Sahakari Bank Ltd., H.O., Recovery Dept., Rajkot.

SREE NARAYANA GURU CO-OP BANK LTD
Head Office: Sree Narayana Nagar, P. L. Lokhande Marg, Chembur West, Mumbai- 400 089
Mob No: 8451910506 | Email: headoffice@sngcbank.com

POSSESSION NOTICE UNDER RULE 8 (1) – FOR IMMOVABLE PROPERTY.

Whereas, the undersigned being appointed as Authorised Officer of the Sree Narayana Guru Co-operative Bank Limited under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act of 2002 (54 of 2002) and in exercise of the powers conferred U/s 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 20.06.2025 thereby calling upon the Borrower / Mortgagor **Mr. Suresh Rambhau Patil and Guarantor 1) Mr. Vinod Tulshiram Tambe and Guarantors 2) Mrs. Prathiba Suresh Patil** to repay an amount as mentioned in the Notice being **Rs.49,81,405/- (Rupees Forty Nine Laks Eighty One Thousand Four Hundred Five only)** plus further interest from 01.06.2025 and charges thereon within 60 days from the date of receipt of the said notice.

The Borrower and Guarantors having failed to repay the amount, Notice is hereby given to the Borrower / Mortgagor and Guarantors and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the Property described herein below in exercise of powers conferred on him under Sub-Section(4) of Section 13 of the Act read with Rule - 8(1) of the Security Interest (Enforcement) Rules, 2002 rules on **25th day of August 2025**. The Borrower / Mortgagor and Guarantors in particular and the Public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of the Sree Narayana Guru Co-operative Bank Ltd for an amount mentioned herein above with interest, cost and incidental charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY (SECURED ASSET)

All that pieces and parcel of Flat No. 101 & 102, Area 1280 Sq.ft. (Built up area) on the first floor in the building known as Audumbar Palace CHSL, Ulhasnagar bearing survey CTS nos.20602 to 20604, situate lying and being at Maratha Section 32, Opp. Ulhas School, Station Road, Ulhasnagar 421 004, District Thane in the name of Mr. Suresh Rambhau Patil, within the jurisdiction of Ulhasnagar Municipal Corporation alongwith rights to enjoy common area and facilities appurtenant to said premises and with right of ways, easement and parking available to the said premises along with membership attached to the said flat.

Place : Mumbai Date : 11.09.2025 AUTHORIZED OFFICER SARFAESI ACT, 2002.

Centre for Aromatic Plants (CAP)
Industrial Estate, Selauqui - 248011, Dehradun (Uttarakhand)
Telefax-0135-2698305, E-mail: cap.dun@gmail.com
Website- www.capuk.in

e-Tender Notice No 07/CAP/2025-26

e-Tenders are invited from the Original Equipment Manufacturer (OEM) for the Supply, Installation and Commissioning of Rotary Extractor, Vertical Extractor and Concentration Vessel with complete Pipe line connection, Pipe fittings and Structure Stand etc. On Turn key basis. The terms and Conditions of tender document along with other information can be downloaded from e-tendering website of Uttarakhand Government www.uktenders.gov.in from 15.09.2025. The cost of tender is Rs. 1180/-including GST. The tender can only be applied through e-tendering procedure on the website www.uktenders.gov.in.

Director

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF QUANTECO WORLD LIMITED (Formerly known as : Suumaya Trans Logistics Limited)

RELEVANT PARTICULARS

1. Name of corporate debtor	QUANTECO WORLD LIMITED (Formerly known as : Suumaya Trans Logistics Limited)
2. Date of incorporation of corporate debtor	29th May, 2021
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60200MH2021PLC361229
5. Address of the registered office and principal office (if any) of corporate debtor	Office No 4063, 2nd Floor, Rustomjee East Zone Building, Goregaon Mulund Link Road, Goregaon West, Mumbai, Maharashtra, India- 400104
6. Insolvency commencement date in respect of corporate debtor	12th September, 2025
7. Estimated date of closure of insolvency resolution process	11th March, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Deepak Kumar Gang IBBI/IPA-002/IP-NO0796/2019-2020/12560
9. Address and e-mail of the interim resolution professional, as registered with the Board	1702A, Aarava Integrity Rajrajgar Extension Ghaziabad, Uttar Pradesh- 201017 Email id: deepakg07@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	7A, Abnaram House No.1, Toleby Marg, New Delhi-110001. Email id: cnp.qwp@gmail.com
11. Last date for submission of claims	NA.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://ibbi.gov.in/en/home/downloads (b) NA.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court VI has ordered the commencement of a corporate insolvency resolution process of the **Quanteco World Limited** (Formerly known as : Suumaya Trans Logistics Limited) on 12th September, 2025. The creditors of **Quanteco World Limited** (Formerly known as : Suumaya Trans Logistics Limited) are hereby called upon to submit their claims with proof on or before 26th September, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA-1.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Kumar Gang
Sd/-
Interim Resolution Professional
IBBI/IPA-002/IP-NO0796/2019-2020/12560
For Quanteco World Limited (Formerly known as : Suumaya Trans Logistics Limited) (in CRP)

Date: 14.09.2025
Place: New Delhi

PROFECTUS CAPITAL
Registered and Corporate Office address: B/17, 4th Floor, Art Guild House, Behind Phoenix Marketcity Mall, Lal Bahadur Shastri Marg, Kurla (West), Mumbai, 400070.

PROFECTUS CAPITAL PRIVATE LIMITED

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER RULE 8(6)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Notice is hereby given to the public in general and in particular to the Borrower, Guarantor (s) and Mortgagor (s) that the below described immovable properties mortgaged/charged (collectively referred as "Property") to Profectus Capital Pvt Ltd. ("Secured Creditor/NBFC"), the possession of which has been taken by the Authorised Officer of the Secured Creditor under section 13(4) of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" on Date, for recovery of **Rs.1,08,57,520/- (Rupees One Crore Eight Laks Fifty-Seven Thousand Five Hundred Twenty Only)** outstanding as on 14.10.2022 due to the Profectus Capital Pvt Ltd., (Secured Creditor) along with all outstanding dues (interest and charges) as on the date of Auction, due to the Profectus Capital Pvt Ltd. under Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002. From the Borrower mentioned below by inviting bids as per below E-auction schedule.

BRIEF DESCRIPTION OF PARTIES, OUTSTANDING DUES AND PROPERTY DETAILS

Name of the Borrower	Last Date for Receipt of Bids along with document(s)	Property inspection Date & Time	Reserve Price & Earnest Money Deposit	Date, Time & Venue of Auction	Authorised Officer Name & Contact No
1. Hotel Om Sairam (Prop. Bharat Mangaldas Patil) 2. Bharat Mangaldas Patil 3. Manjula Mangaldas Patil 4. Mangaldas Kaluram Patil	29.09.2025	22.09.2025 to 26.09.2025 Between 11:00 AM to 5:00 PM	RP: Rs.85,00,000/- EMD: Rs.8,50,000/-	30 th September, 2025 at 11:00 AM to 05.00 PM The E-Auction Sale will be conducted through online portal: https://sarfaesi.auctiontiger.net	Mr. Mangesh Patil; +91 8082054151. Mr. Avadhut Nalge; +91 9322293315

Property Description: All that piece and parcel of Land along with structure standing thereon, admg. 500 sq. mtrs. bearing Survey No. 30, Hissa No. Part, situated at Village Bhoirgaon, Kukse, Taluka Bhiwandi & Dist. Thane 421302.

For detailed terms and conditions of sale, please visit below link: <https://www.profectuscaptial.com/public-notices/Interested-bidders-may-avail-support-for-E-Auction-from-M/s-e-Procurement-Technologies-Pvt.-Ltd.-.> (Auctiontiger) Support Help Desk No. 9265562818 / 9265562821 / 079-6813 6842. Contact Person Mr. Ram Sharma, Mob No. 8000023297.

Date: 13.09.2025
Place: Mumbai

Sd/-
Authorised officer
For Profectus Capital Pvt. Ltd.

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar of Companies, Mumbai that Sudarshan Chempharma India LLP having LLPIN **AAF-4558** a LLP proposed to be converted into private limited company in name and style of Sudarshan Chempharma India Private Limited under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The main objects of the company post incorporation (conversion from LLP in our case) will be as follows:
To carry on business as chemical engineers, analytical chemists, importers, exporters, manufacturers of and dealers in heavy chemicals, acid alkalis, petro chemicals, chemical compounds and chemicals of all kinds (solid, liquid and gaseous), drugs, medicines, pharmaceuticals, antibiotics, tannins, tannin extracts, essences, solvents, plastics of all types, dye stuff, intermediates, textile auxiliaries, cellophanes, colour dyes, paints, varnishes, vat and other organic dyestuff, chemical auxiliaries, disinfectants, insecticides, fungicides, deodorants, bio-chemicals and pharmaceuticals, medicinal, sizing, bleaching, photographic and other preparation and articles.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at H no 55 / 547, Mahavir Nagar, M H B Colony, Dhankur Wadi, Kandivali (W), Near Vasant Circle Complex, Mumbai - 400067.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Companies, Mumbai within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 12th day of September 2025.

Name(s) of Applicant
1. Hemal Vasantrai Mehta
Designated Partner
DPIN: 02211121
Sudarshan Chempharma India LLP
2. Sachin Vasantrai Mehta
Designated Partner
DPIN: 02211178
Sudarshan Chempharma India LL

PHOTOQUIP INDIA LIMITED
CIN: L74940MH1992PLC067864
Registered Office: A-13, Royal Industrial Estate Co-Op. Society Naigaon Cross Road, Wadala, Mumbai - 400031.
Contact: 022-61474019, Fax: 022-24144498 E-mail: info@photoquip.com;
Website: www.photoquip.com

NOTICE FOR THE ATTENTION OF SHAREHOLDERS OF THE COMPANY
NOTICE OF THE 33rd ANNUAL GENERAL MEETING

Notice is hereby given that the 33rd Annual General Meeting ("AGM") of the Company will be held at the Society Office, 4th Floor, Royal Industrial Estate Co-operative Society, Naigaon Cross Road, Wadala, Mumbai - 400031 on Tuesday, 30th September 2025 at 09.30 a.m. IST. The Integrated Annual Report for the financial year 2024-25 including the Notice convening the Meeting has been sent to the members to their registered address by post/courier and electronically to those members who have registered their e-mail address with the Depositories/Company.

The Annual Report is available on the Company's website (www.photoquip.com) and also available for inspection at the Registered Office of the Company on all working days during business hours up to the date of the Meeting. The Company is providing its members with a facility to exercise their right to vote on resolutions proposed to be passed at the Meeting by electronic means ("e-voting"). The members may cast their votes using an electronic voting system from a place other than the venue of the Meeting ("remote e-voting"). The Company has engaged in the services of National Securities Depository Limited (NSDL) as the Agency to provide e-voting facility.

The communication relating to remote e-voting inter alia containing User ID and password along with a copy of the Notice convening the Meeting has been dispatched to the members. The Notice of the meeting and format of communication for e-voting are available on the website of the Company: www.banainance.wordpress.com and on the website of National Securities Depository Limited (NSDL) <https://www.evoting.nsdl.com/>.

The remote e-Voting shall commence on **Saturday, 27th September, 2025 at 09.00 a.m. (IST) and ends on Monday, 29th September, 2025 at 05.00 p.m. (IST)**. The remote e-Voting module will be disabled thereafter. Once the vote is cast by the member on a resolution, member shall not be allowed to change the same subsequently.

A person, whose name appears in the Register of Members / Beneficial Owners as on the cut-off date, i.e., Tuesday, 23rd September 2025, only shall be entitled to avail the facility of remote e-voting / voting at the Meeting.

Any person who becomes member of the Company after dispatch of the Notice of the Meeting and holding shares as of the cut-off date may obtain the User ID and password inter alia by sending a request at evoting@nsdl.co.in. The detailed procedure for obtaining User ID and password is also provided in the Notice of the meeting which is available on Company's website National Securities Depository Limited (NSDL) website. If the member is already registered with National Securities Depository Limited (NSDL) for e-voting, he can use his existing User ID and password for casting the vote through remote e-voting.

The Voting Rights of Members shall be in proportion to their share in the paid-up Equity Share Capital of the Company as on the cut-off date. The members who have cast their vote(s) by remote e-voting may also attend the Meeting but shall not be entitled to cast their vote(s) again and members attending the Meeting who have not cast their vote(s) by remote e-voting will be able to vote at the Meeting.

BOOK CLOSURE DATE

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 read with Companies (Management and Administration) Rules 2014, the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, 24th September 2025 to Tuesday, 30th September 2025 (both days inclusive) for the purpose of Annual General Meeting of the Company.

The members are requested to note the following contact details for addressing queries / grievances, if any:
In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-222-990 or send a request at evoting@nsdl.co.in

The results shall be declared not later than forty-eight hours from conclusion of the Meeting. The results declared along with the Scrutinizer's Report will be placed on the website of the Company at www.photoquip.com and the website of <https://www.evoting.nsdl.com/> immediately after the results are declared and will simultaneously be forwarded to BSE Limited, where Equity Shares of the Company are listed and shall be displayed at the Registered Office of the Company.

By Order of Board of Directors FOR PHOTOQUIP INDIA LIMITED
Sd/-
DHAVAL SONI
MANAGING DIRECTOR
DIN:- 00751362

Date: 11th September, 2025
Place: Mumbai

Hindustan Unilever Limited
Registered Office: Unilever House, B. D. Sawant Marg, Chakala, Andheri East, Mumbai - 400 099.
CIN: L15140MH1933PLC002030, Web: www.hul.co.in,
Email: levercare.shareholder@unilever.com, Tel: +91 22 5043 2791 / 5043 2792

NOTICE

100 Days Campaign - "Saksham Niveshak"

Notice is hereby given to the shareholders of Hindustan Unilever Limited ("the Company") that the Company is participating in the 100 Days Campaign - "Saksham Niveshak" initiative of the Investor Education and Protection Fund Authority, Ministry of Corporate Affairs, (MCA) from 28th July 2025 to 6th November 2025.

The campaign is aimed at enhancing shareholder awareness and encouraging timely completion of KYC formalities including updating PAN, bank account details, contact information and nomination, and to facilitate claim of any unpaid or unclaimed dividends so as to avoid the transfer of such dividends and the corresponding equity shares to the IEPF, in accordance with the provisions of the Companies Act, 2013 and the Rules framed thereunder.

As per SEBI circulars issued from time to time, Shareholders shall be eligible for Dividend payment only in electronic mode. Accordingly, the Company has been sending reminder letters for updation of KYC to those Shareholders whose folios are not KYC compliant.

Shareholders are once again requested to update their KYC details by following the below-mentioned procedure:

- Shares held in physical form** - Submit Investor Service Request Forms (ISR-1, ISR-2, ISR-3 or SH-13) supported by self-attested copies of PAN, Aadhaar, latest Address proof and original cancelled cheque leaf of bank account, through any of the following modes:
 - Hard copies to our RTA, M/s. KFin Technologies Limited, Unit: Hindustan Unilever Limited, Selenium Tower-B, Plot No. 31 & 32, Gachibowli Financial District, Nanakramguda, Hyderabad - 500 032; OR
 - Scanned copies to our RTA at einward_ris@kfintech.com provided they are sent through their registered E-mail Address.
- Shares in demat form** - Contact their respective Depository Participants (DPs) to update their KYC details.

Procedure along with the ISR forms are available on the website of the company at www.hul.co.in and the RTA at <https://ris.kfintech.com>.

In case of any queries or further assistance, shareholders may reach out to the Company or to its RTA at the address mentioned above.

The Company urges all shareholders to make use of this campaign and act promptly to secure their rightful dividends and shares in order to avoid any transfer to IEPF.

For Hindustan Unilever Limited
Radhika Shah
Company Secretary & Compliance Officer
Membership No: A19308

Date: 14th September, 2025
Place: Mumbai

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary enquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

THE BUSINESS DAILY.

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FOR DAILY BUSINESS.

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